IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI

E/00392/2007

[Arising out of Order-in-Original No.6/2007, dated 19.03.2007 passed by the Commissioner of Central Excise, Chennai]

COMMISSIONER OF CENTRAL EXCISE, CHENNAI-IV APPELLANT

Versus

M/s. BINNY LTD. RESPONDENT

Appearance:

For the Appellant Shri A. Cletus, ADC (AR)
For the Respondent Shri M. Kannan, Adv.

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member
Hon'be Shri Madhu Mohan Damodhar, Technical Member

Date of hearing/decision **23-01-2017**

FINAL ORDER NO. 40283/2017

Per D.N. Panda:

Learned counsel for the respondent says that there is no grievance of the respondent against the corrigendum issued by learned Commissioner on 06.06.2007 which touches the amount in discrepancy alleged by Revenue in the present appeal. Keeping in view the averment has substance, Revenue appeal is dismissed as infructuous.

(Dictated and pronounced in open court)

08/02/2017

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

7/2/2017

(D.N. PANDA)
JUDICIAL MEMBER

ksr

Customs, Excise & Service Tax Appellate Tribunal

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